

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

STARRED QUESTION NO:485
ANSWERED ON:18.05.2006
LEAKAGE OF CLASSIFIED INFORMATION
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Will the Minister of DEFENCE be pleased to state:

- (a) the progress made so far in regard to the investigation of leakage of classified information from Naval War Room;
- (b) the number of officials and other persons found involved therein and arrested so far in this case; and
- (c) the steps taken by the Government to prevent such incidents in future?

Answer

MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE)

- (a) The Central Bureau of Investigation (CBI) has registered a case on 20th March 2006 under Section 120-B of the Indian Penal Code read with Sections 3(1)(c) and 5 of the Official Secrets Act, 1923. In the course of investigations, it has carried out raids, seizures and arrests in the case.
- (b) As CBI investigations are continuing details of persons involved cannot be indicated at this stage. However, six persons have been arrested in the case so far.
- (c) A number of policy letters and guidelines are already in place to ensure security of information stored in computers. To prevent such incidents in future, re-configuration of Local Area Network in the Directorate of Naval Operations has been undertaken to limit the number of users and to limit access by way of authorization and modification of access control passwords. Measures are also instituted to monitor the usage of the network by Naval personnel authorized to hold sensitive information. A comprehensive Indian Naval Book of Reference on "Technology Information Security" related issues has been promulgated.